

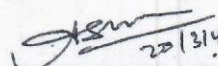
234

**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE:
CENTRAL DISTRICT: TIS HAZARI COURTS, DELHI**

CIRCULAR

Sub: Prompt disposal of applications U/s 164 Cr. P.C. in cases of sexual offences.

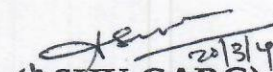
In view of the order dated 15-03-2019 (copy enclosed), passed by Sh. Ashish Aggarwal, Ld. Additional Sessions Judge-03, Central District, Tis Hazari Courts, Delhi in Bail Application No. 526 (1426), PS: Pahar Ganj, it is impressed upon all the Ld. Metropolitan Magistrates, Central District, Delhi that upon receipt of application for recording statement Under Sec. 164 Cr.P.C., particularly in cases of sexual offences, the statement of victims Under Sec. 164 Cr. P.C should be recorded promptly and all the efforts shall be made to record the statement on the same day.


(ASHU GARG)

Chief Metropolitan Magistrate
Central District, THC, Delhi

No. ~~2566-2593~~ CMM/Central/Cir./2019 Dated, Delhi the ~~20/03/19~~

01. Ld. District & Sessions Judge (HQ), Delhi.
02. Sh. Ashish Aggarwal, Ld. ASJ-03, Central District, THC, Delhi
03. The Ld. ACMMs & Ld. MMs, Central District, THC, Delhi
04. The Ld. Principal Magistrate, JJB-I,II & III, Delhi
05. The Ld. Metropolitan Magistrate, Railway Court, Delhi
06. For uploading of LAYERS
- ~~07.~~ For uploading on Centralized Web-site through LAYER
08. The Reader to CMM, Central District, THC, Delhi.
09. The Office file.


(ASHU GARG)

Chief Metropolitan Magistrate
Central District, THC, Delhi